

Mr. Deputy-Speaker: The subject is the same.

श्री मधु लिमये : हिन्दुस्तान टाइम्स अलग है और उसमें लिखने वाले व्यक्ति अलग हैं। हिन्दुस्तान अलग है। मैंने इस वक्त हिन्दुस्तान का मामला रखा है।

Mr. Deputy-Speaker: The question is:

“That this matter be referred to the Committee of Privileges for report”.

Shri M. Y. Saleem (Nalgonda): I want to draw your attention to rule 226 which says:

“If leave under rule 225 is granted, the House may consider the question and come to a decision or refer it to a Committee of Privileges on a motion made either by the member who has raised the question of privilege or by any other member”.

There are two aspects to the case.

Shri Nath Pai (Rajapur): We know that.

Mr. Deputy-Speaker: He has already moved a motion.

Shri M. Y. Saleem: After the motion has been moved and leave granted, it is for the House either to consider it or refer it to the Privileges Committee.

Mr. Deputy-Speaker: The motion is to refer it to the Privileges Committee.

श्री मधु लिमये : अगर माननीय सदस्य इस सदन के द्वारा फैसला कराना चाहते हैं तो वह संशोधन रख सकते हैं।

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): We have no objection to leave being granted.

Mr. Deputy-Speaker: The question is:

“That this matter be referred to the Committee of Privileges for report.”

The motion was adopted.

Mr. Deputy-Speaker: The matter stands referred to the Committee of Privileges.

श्री स० मो० बनर्जी (कानपुर) : माननीय सदस्य श्री मधु लिमये ने यह प्रस्ताव रखा है कि पत्र के सम्पादक और मालिक दोनों से जवाब तलब किया जाये। (व्यवधान)

My point is that the proprietor of those newspapers, Shri Birla, should also be called before the Privileges Committee.

Mr. Deputy-Speaker: Whatever has been said in the motion and the observations following it has been recorded here.

14.36 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT, AUDITED ACCOUNTS ETC.
RE: INDIAN RARE EARTHS LTD.

The Minister of State in the Department of Atomic Energy (Shri M. S. Gurupadaswamy): On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of the Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-512|67.]

ANNUAL REPORT, AUDITED ACCOUNTS ETC.
RE: GARDEN REACH WORKSHOPS LTD.

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1965-66